

**Warrant of arrest before Judgment under Order XXXVIII, Rule 1
of the Code of Civil Procedure.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

.....DEFENDANT.

To

The Sheriff of Bombay,

Whereas the abovenamed plaintiff claims from the defendant the sum of Rs. as noted in the margin And whereas upon the application of the plaintiff the Court is satisfied that the defendant has absconded or is about to abscond or has disposed of his property, with intent to obstruct or delay the execution of any decree that may be passed against him and the Court has by an order dated the day of 19 directed the proper warrant to issue:

	Rs.	P.
Amount of claim costs		
Total		

Now this is to command you to arrest the said defendant and bring him forthwith before one of the Judge of this Court in order that he may show cause why he should not give good and sufficient security in the sum noted in the margin for his personal appearance before this Court at any time when called upon while the suit is pending and until satisfaction of

any decree that may be passed against him in this suit.

Witness, Chief Justice at Bombay
aforesaid, the day of :..... 19 .

Prothonotary and Senior Master.

Sealer

This day of 19 .

Advocate for

Note.—The officer in attendance to endorse hereon order of discharge or Committal and in the latter case the rate of diet money.